

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

Listed on : 07.11.2016
Court No. : 3
Item No. : 2

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NOS. 22922 OF 2014 AND
32932-33 OF 2015
WITH PRAYER FOR INTERIM RELIEF

UMA BUILDERS PVT. LTD.

...PETITIONER

VERSUS

LUCKNOW DEVELOPMENT AUTHORITY & ORS.

...RESPONDENTS

COMMON OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on 06.09.2016, with an office report dated 31.08.2016, when the Court was pleased to pass the following order:

“Learned counsel for the rival parties are agreed, that settlement talks are on going. Learned counsel for the rival parties accordingly seek a short accommodation.
Post for hearing after eight weeks, as prayed for.”

It is submitted that in terms of the above order no documents has been filed so far in both the matters.

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 28th day of October, 2016.

ASSISTANT REGISTRAR

Copy to:

Mr. Sudha Gupta, Advocate.
Dr. (Mrs.) Vipin Gupta, Advocate.
Mr. Rakesh Kumar, Advocate.

ASSISTANT REGISTRAR